

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3241**

**TO BE ANSWERED ON THE 6<sup>TH</sup> DECEMBER, 2016/AGRAHAYANA 15, 1938  
(SAKA)**

**SEDITION CASES**

**3241. SHRI ASADUDDIN OWAISI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the number of sedition cases filed against persons especially after criticism and doubt of surgical strike by Indian Army in various States during the last one year and as on date;**

**(b) the number of persons chargesheeted so far and cases filed in the court;**

**(c) whether it is a fact that some false cases have been registered by the police of various States in this regard;**

**(d) if so, whether the Government has any proposal to amend the sedition law; and**

**(e) if so, the details thereof and the time by which a final decision is likely to be taken?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (c): Information is being collected from all the States/ UTs and the same will be laid on the table of the House.**

**(d) & (e): The Ministry of Home Affairs has written to the Ministry of Law and Justice to request the Law Commission of India to study the usage of the provisions of the Section 124A (Sedition) of IPC and suggest amendments, if any. The matter is under consideration of the Law Commission of India.**

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